

IN THE HIGH COURT OF BOMBAY AT GOA.

LD-VC-CW-171/2020

Zuari Global Limited Petitioner.
Vs
Regional P. F. Commissioner-II & ors. Respondents.

Shri G. Sardessai, Advocate for the petitioner.
Shri S. Gomes Pereira, Advocate for the respondent no.1.
Shri R. G. Furtado, respondent no.2 present in person.

Coram:- DAMA SESHADRI NAIDU, J.

Date:- 8th September 2020.

P.C.

Shri S. Gomes Pereira, the learned counsel for the first respondent, seeks four weeks time to come up with a reply. In this context, the petitioner's counsel points out that the authorities in the meanwhile may take coercive steps to realise the amount mentioned in the impugned order.

2. In reply, Shri Pereira assures the Court that he will instruct the authority concerned not to take any precipitous steps until the next adjournment. After recording the learned counsel's assurance. I adjourn the matter by four weeks.

3. The second respondent appearing in person also raises objection about the maintainability of the Writ Petition. Therefore, he may come up with his reply both on the technical grounds and on merits, if he desires, in the meanwhile.

DAMA SESHADRI NAIDU, J.

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